

**IN THE NATIONAL COMPANY LAW TRIBUNAL
DIVISION BENCH (COURT- I) CHENNAI**

ATTENDANCE CUM ORDER SHEET OF THE HEARING
HELD ON **24.07.2024** THROUGH VIDEO CONFERENCE

PRESENT: HON'BLE SHRI SANJIV JAIN, MEMBER (JUDICIAL)
HON'BLE SHRI VENKATARAMAN SUBRAMANIAM, MEMBER (TECHNICAL)

IN THE MATTER OF : Precifine Die and Casting (Partnership Firm)
Vs
Ucal Auto Pvt Ltd

MAIN PETITION NUMBER : IBA/1237/2019

(IA/MA) APPLICATION NUMBERS

IA/835(CHE)/2022

ORDER

Present: Mr. Aravindh, Ld. Counsel for Applicant.
Mr. Dinesh, Ld. Counsel for Respondent.

Ld. Counsel for the Applicant has filed a Memo vide SR.No.3724 dated 22.07.2024, showing that payment as per the Resolution Plan has been made to the Respondent (page 39 of the memo).

Ld. Counsel for the Respondent on instructions submits that Respondent has no objection as the parties are bound by the order of the Resolution Plan. He submits that the Applicant may be directed to lift the dyes and raw materials from the premises of the Respondent.

Ld. Counsel for the Applicant submits that the Applicant undertakes to take necessary steps and bear the transport charges.

Recording the above facts and the submissions made, Applicant is directed to lift the dyes and the raw materials from the premises of the Respondent and bear the expenses.

IA/835(CHE)/2022 is **disposed of**.

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**[VENKATARAMAN SUBRAMANIAM]
MEMBER (TECHNICAL)**

MS

-sd-

**[SANJIV JAIN]
MEMBER (JUDICIAL)**